

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 28

C.P.(IB)1198/MB/2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA THROUGH ASISH**
NARAYAN V/s PRADEEP NANDLAL
DHOOT

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)1198/MB/2020

- 1) Mr. Animesh Bisht, Ld. Counsel for the Petitioner and Mr. Sandeep Ladda, Ld. Counsel for the Respondent are present.
- 2) Ld. Counsel for the Respondent submits that they have filed Affidavit in Reply; however, the same could not be uploaded on the DMS Portal and handovers a Praecipe in the Open Court contending that their E-mail ID is not updated on the DMS Portal. In that view of the matter, Registry shall look into the matter and resolve the issue.

- 3) Registry is also directed to accept Hard Copies of Affidavit in Reply of the Respondent. Registry is further directed to accept Hard Copies of Affidavit in Rejoinder filed by the Petitioner herein.
- 4) Stand over to 17.04.2024, for further consideration and hearing. Counsel for the Respondent undertakes that no further adjournment shall be taken in the future.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare